

(23)

Central Administrative Tribunal  
Principal Bench

....

CP No. 202/95 in O.A. No. 2589/92

New Delhi, this the 17th day of September, 1996

Hon'ble Mr. Justice Chettur Sankaran Nair, Chairman  
Hon'ble Mr. R.K. Ahooja, Member (A)

1. S. Nedunzelian,  
s/o Sh. K. Senni Veerappan,  
c/o Chief Controller of Imports & Exports,  
Udyog Bhawan, New Delhi.
2. Raj Pal s/o  
Sh. Late Baljit Singh,  
c/o Chief Controller of Imports & Exports,  
Udyog Bhawan, New Delhi.
3. Mrs. Geeta Verma,  
d/o Late Shri Mishri Lal,  
w/o Mr. Anup Verma,  
c/o Chief Controller of Exports & Imports,  
Udyog Bhawan, New Delhi.
4. Kasar Singh,  
s/o Late Shri Gokul Singh,  
c/o Chief Controller of Exports & Imports,  
Udyog Bhawan, New Delhi.

(By Shri Jog Singh, Advocate) ....Petitioners

-Versus-

1. The Secretary, Shri Tejendra Khanna,  
Ministry of Commerce,  
Udyog Bhawan,  
New Delhi.
2. Shri Vinod Ratti,  
Under Secretary,  
Ministry of Commerce,  
Udyog Bhawan,  
New Delhi.

(By Shri K.C.D. Gangwani, Advocate) ....Respondents

The Contempt Petition having been heard on 17.9.1996  
the Tribunal on the same day delivered the following:

O R D E R

Chettur Sankaran Nair, J/Chairman -

By an order dated 30.7.1993 this Tribunal  
directed the applicants to be adjusted as far as  
possible against (remaining vacancies) other than  
vacancies for direct recruits irrespective of the

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fact that they belong to promotee quota or direct recruitment quota". They were accordingly allowed to continue but sent out in October, 1995. This, according to applicant, constitutes contempt. We think that the event that took place on or about 13.9.1995 cannot be related to contempt proceedings. If advised, applicant may challenge the order in an independent application. With permission to do so, we dismiss this Contempt Petition.

Ahooja  
(R.K.Ahooja)  
Member(A)

Sankaranan  
(Chettur Sankaran Nair, J.)  
Chairman

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